

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH

O.A. No. 472/97

Date: April 25, 1997.
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Between:

Md. Rahimuddin Applicant

And

1. The Union of India represented by the General Manager, Telecom, District, Suryalok Complex, Hyderabad 500 033.
2. The Area Manager (Est), General Manager, Telecom Dist. Suryalok Complex, Hyderabad 500 033.
3. The Sub Divisional Officer, Telecom Sub Divn. Tandur. .. Respondents

Counsel for the Applicants: Sri R. Yogender Singh.

Counsel for the Respondents: Sri V. Rajeswara Rao.

CORAM:

HON'BLE SHRI R. RANGARAJAN, MEMBER (A)

HON'BLE SHRI R. RANGARAJAN, MEMBER (A)

JUDGMENT

(by Hon'ble Sri R. Rangarajan, Member (A))

-:-

Heard Sri R. Yogender Singh for the applicant and Sri V. Rajeswara Rao for the respondents. The applicant in this O.A., prays for a direction to the respondents to reengage him as casual mazdoor with continuity of service by condoning the absence of one year due to sickness and grant temporary status as per rules.

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The applicant as stated in para 4 of the O.A., reported for duty but he was not taken back to duty. He states that he fell seriously ill from 1-12-1995 to 30-11-1996 and reported to duty on 1-12-1996 but he was not entertained. The applicant had filed a representation dated 15-12-1996 (Annexure III to O.A.,) and another representation dated 31-12-1996 (Annexure IV) addressed to the 2nd Respondent and the Chief General Manager.

It is for the Department to decide his case according to law. The concerned respondents to whom he had submitted his representation are directed to dispose of his representation in accordance with law.

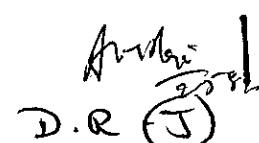
The O.A., is disposed of accordingly at the admission stage. No costs.


(R. RANGARAJAN,)
Member (A)

Date: 25-4-1997.

Dictated in open Court.

sss.


D.R. (J)

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Copy to:

1. The General Manager, Telecom, District, Suryalok Complex, Hyderabad.
2. The Area Manager, (Est), General Manager, Telecom District, Suryalok Complex, Hyderabad.
3. The Sub Divisional Officer, Telecom, Sub Division, Tandur.
4. One copy to Mr. R. Yogender Singh, Advocate, CAT, Hyderabad.
5. One copy to Mr. V. Rajeswara Rao, Addl. CGSC, CAT, Hyderabad.
6. One copy to D.R.(A), CCAT, Hyderabad.
7. One duplicate copy.

YLKR

See
9/6/97

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD

THE HON'BLE SHRI R.R. RAGHAVAN : M(A)

AND

THE HON'BLE SHRI. B.S. SAI KARA MESHJAR :

M(J)

DATED: 25/4/97

ORDER/JUDGEMENT

R.A/C.P/M.A. No.

in

D.A. No. 472/97

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

II COURT

After delivery of copy

केंद्रीय प्रशासनिक अधिकारी
Central Administrative Tribunal
DESPATCH/DESPATCH

19 MAY 1997

हैदराबाद आयणी
HYDERABAD BENCH